GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA STARRED QUESTION NO. *26

TO BE ANSWERED ON THE 4TH FEBRUARY, 2020/ MAGHA 15, 1941 (SAKA)

APPLICATIONS FOR CITIZENSHIP

*26. SHRI ABDUL KHALEQUE:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of applications received for citizenship across the country after the Citizenship (Amendment) Act, 2019 came into force, State/UT-wise;
- (b) whether the Government has taken initiative to release those declared foreigners belonging to Hindu, Sikh, Parsi, Buddhist, Christian and Jain communities residing in detention camps;
- (c) whether the Government will take initiative to drop all the cases pending before Foreigners Tribunal of D Voters/suspected migrants belonging to above mentioned communities; and
- (d) whether the Government is aware about anti-CAA stir across the country including Assam?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (d) A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO LOK SABHA STARRED QUESTION NO. 26 FOR ANSWER ON 04.02.2020

- (a): The Citizenship (Amendment) Act, 2019 came into force on 10th January, 2020.

 Persons covered by this Amendment Act can submit applications for grant of citizenship after appropriate rules are notified by the Central Government.
- (b): No specific instruction has been issued by the Central Government regarding release of such migrants from detention centres after enacting the Citizenship (Amendment) Act, 2019. However, in January, 2016, Central Government had advised the Government of Assam to examine the cases of all persons covered by various court cases filed in Guwahati High Court and to release them from detention centres if they satisfy the conditions and requirements of the two notifications issued by the Central Government on 7th September, 2015 exempting such persons by or under clause (c) of sub-section (2) of section 3 of the Passport (Entry into India) Act, 1920 or from the application of the provisions of the Foreigners Act, 1946 or any rule or order made thereunder.

In pursuance of the Order dated 10/05/2019 of the Hon'ble Supreme Court of India in W.P (Civil) No. 1045/2018 - Supreme Court Legal Services Committee Vs. Union of India and another, Government of Assam has issued a notification on 29/07/2019 providing for conditional release of declared foreigners who have completed more than 3 years in detention centers.

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(c): The question does not arise at this stage as sub-section (3) of section 6B of the amended Citizenship Act, 1955 provides that any proceeding pending against a person covered under section 6B of the Act in respect of illegal migration or citizenship shall stand abated on conferment of citizenship to him.

(d): Yes Sir.
